

**PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 26543 OF 2015 AND
26635 OF 2015**

WITH PRAYER FOR INTERIM RELIEF
AND

INTERLOCUTORY APPLICATION NO. 3

(Application for exemption from filing official translation in both SLPs)
AND

INTERLOCUTORY APPLICATION NO.4

(Application for impleadment as party respondent filed by Mr. Shail Kumar
Dwivedi, Advocate in SLP(C) No. 26635 of 2015)

DR. D.C. SRIVASTAVA ETC.

....PETITIONER

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 18.11.2016, with an office report dated 20.10.2016, when the Court was pleased to pass the following order:

“In view of letter circulated, as a last chance, four weeks' time is granted to the petitioner to file rejoinder affidavit.

List thereafter.”

It is submitted that Counsel for the Petitioner in SLP(C) No. 26543 of 2015 with the permission of Hon'ble Court has on 19.01.2017 filed Rejoinder Affidavit alongwith applications for permission to file documents and exemption from filing official translation. But proof of service on the Advocate for respondent No. 6 has not been filed. Hence, the said applications have not been registered. However, Copy of the Rejoinder Affidavit alongwith applications are being circulated to the Hon'ble Court.

It is further submitted that Counsel for the Petitioner in SLP(C) No. 26635 of 2015 with the permission of the Hon'ble Court has on 20.01.2017 filed Rejoinder Affidavit to the Counter Affidavit filed on behalf of Respondent Nos. 9 and 10. Copy of the same is being circulated to the Hon'ble Court.

Service of Show Cause Notice is complete in both the matters.

The matters alongwith applications above mentioned are listed before the Hon'ble Court with this report.

Dated this the 20th day of November, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Gautam Awasthi, Advocate.
Mr. T.N Singh, Advocate
Mr. Abhish Kumar Advocate.
Mr. Shail Kumar Dwivedi, Advocate.
Mr. Kedar Nath Tripathy, Advocate

ASSISTANT REGISTRAR